

In The Central Administrative Tribunal
Calcutta Bench

OA 1449 of 1996

Date of Order : 03-05-2002

Present : Hon'ble Mr. B.P. Singh, Administrative Member

Hon'ble Mr. M.L. Chauhan, Judicial Member

Dilip Kr. Mitra

- VS -

D/o Post

For the Applicant : Mr. B. Mukherjee, Counsel

For the Respondents: Mrs. U. Sanyal, Counsel

ORDER

When this case was taken up to-day, attention of the Ld. Counsel for the applicant was drawn to prayer 8(a) & (b) as both are separate prayers and he was advised to choose either of them. The Ld. Counsel for the applicant submits that he will not press the prayer 8(b) and confine to 8(a) only. Prayer 8(b) stands deleted. Argument is concluded and order is reserved.


(M.L. Chauhan)
Member (J)


(B.P. Singh)
Member (A)

DKN